



2025:DHC:1236-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 2268/2025, CM APPLs. 10700/2025, 10701/2025 &
10702/2025

STAFF SELECTION COMMISSION & ANR.Petitioners
Through: Ms. Radhika Bishwajit Dubey,
CGSC

versus

MOHIT KUMARRespondent
Through: Ms. Esha Mazumdar, Mr. Setu
Niket and Ms. Unni Maya S, Advs.

CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE AJAY DIGPAUL

JUDGMENT (ORAL)
21.02.2025

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C. HARI SHANKAR, J.

1. The facts of this case are similar to those in *SSC v Ashish Sharma*¹.

2. Following the said decision, this writ petition is disposed of by modifying the order passed by the Tribunal. The direction for having the respondent re-examined by a fresh medical board is set aside. However, the petitioners would take a decision as to whether the deformity in the little finger of the left hand of the respondent impedes in any way in functioning as a Constable in the Delhi Police or renders

¹ Judgment dated 14 February 2025 in WP (C) 1910/2025



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him unfit for appointment on that ground.

3. Subject to the aforesaid observation, this writ petition is disposed of.

C.HARI SHANKAR, J.

AJAY DIGPAUL, J.

FEBRUARY 21, 2025

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Click here to check corrigendum, if any